

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 101
IB-2157/ND/2019**

**IN THE MATTER OF:
M/s Ultratech Cement Ltd.**

...PETITIONER

Vs.

M/s. Cross Road Buildcon Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 29.06.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

**For the Operational-creditor/Petitioner :Ms. Deepa Sharma, Advocate
For the IRP :Mr. Devendra Lodha, Advocate
For the Respondent/ Corporate-debtor :Mr. Pardeep Kumar Mishra,
Advocate**

ORDER

IA No. 2152 of 2020

Heard the submissions made by the Learned Counsels for the Petitioner Ms. Deepa Sharma as well as IRP. IRP has confirmed that no amount is due towards the services rendered by him including the expenses. The Learned Counsel for the Operational Creditor has also acknowledged the receipt of the due amount and submitted that application for withdrawal of the matter in terms of Section 12 (A) is allowed. Accordingly, the application is allowed and the matter is treated as dismissed as the same was withdrawn. The corporate-debtor is free from clutches of Insolvency Resolution process under IBC.

- sd -

**(Narender Kumar Bhola)
Member (T)**

- sd -

**(P.S.N. Prasad)
Member (J)**

(Annu)